

In the Central Administratvie Tribunal
Principal Bench: New Delhi

Regn. No.OA 373/1993

Date of decision:23.04.1993

Shri Nanak Chand & Others

...Applicants

Versus

Union of India & Others

...Respondents

For the Applicants

..Shri V.S.Krishna, Counsel

For the Respondents

..Shri S.K. Sud, LDC
on behalf of the
respondents.

CORAM:-

**THE HON'BLE MR. JUSTICE S.K. DHAON, VICE-CHAIRMAN
THE HON'BLE MR. S.R. ADIGE, ADMINISTRATIVE MEMBER**

1. To be referred to the Reporters or not?

JUDGEMENT(ORAL)
(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice-Chairman)

Upon hearing the counsel for the applicant and Shri S.K. Sud, the departmental representative, we direct the Chief Secretary, Delhi Administration, 5, Sham Nath Marg, New Delhi (Respondent No.3), to dispose of the representation dated 12.08.1992 made by the petitioners on merits and in accordance with law as expeditiously as possible but not beyond a period of 3 weeks from the date of presentation of a certified copy of this order by any of the petitioners before him.

2. With these directions, this petition is disposed of finally but without any order as to costs.

Adige
(S.R. ADIGE)
MEMBER (A)
23.04.1993

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Sud
(S.K. DHAON)
VICE CHAIRMAN
23.04.1993